

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3175  
ANSWERED ON:16.03.2015  
AMENDMENT OF BEEDI AND CIGAR EMPLOYMENT ACT  
Khan Shri Md. Badariddoza

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has any proposal to amend the Beedi and Cigar (Condition of Employment ) Act, 1966;
- (b) if so, the reasons therefor;
- (c) whether any draft of amendment has been prepared in this regard and if so, the details thereof;
- (d) the time by which the proposed amendment is likely to be implemented and the extent to which the same is likely to be benefited for beedi workers in the country;
- (e) whether there is also a Central Advisory Committee to look at issue relating to the problems of beedi workers in the country; and
- (f) if so, the details thereof along with the suggestions/ recommendations of the said Committee?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a) to (d): There is no such proposal at present.
- (e): There is a Central Advisory Committee constituted under the Section 6 of the Beedi Workers Welfare Fund Act, 1976, to co-ordinate the work of the Advisory Committees and to advise the Central Government on any matter arising out of the administration of the Beedi Workers Welfare Fund Act.
- (f): The recommendation of the last meeting of the Central Advisory Committee on Beedi Workers Welfare Fund, held on 21st August, 2014, is at Annexure-I.